

**GOVERNMENT OF INDIA  
MINISTRY OF COAL  
LOK SABHA  
UNSTARRED QUESTION NO. 2668  
TO BE ANSWERED ON 11.12.2024**

**Commercial Coal Mining**

**2668. SMT. KANIMOZHI KARUNANIDHI:**

Will the Minister of *COAL* be pleased to state:

- (a) the details of the number of coal blocks auctioned under commercial coal mining scheme and the amount of land auctioned for the mining process, State-wise;
- (b) whether there has been any displacement of the local population especially the tribals due to commercial coal mining scheme;
- (c) if so, the details thereof and the measures taken by the Government to compensate the affected people;
- (d) the details of the revenue generated by the Government through the revenue-sharing model for this scheme and the details of such revenue shared with the respective State Governments;
- (e) whether there has been an increase in the number of direct and indirect employment through the introduction of commercial coal mining; and
- (f) if so, the details thereof and if not, the reasons therefor?

**ANSWER**

**MINISTER OF COAL & MINES  
(SHRI G. KISHAN REDDY)**

(a) The details of the number of coal blocks auctioned under commercial coal mining scheme and amount of land auctioned, State-wise, is as below:

<b>State</b>	<b>Total Mines Auctioned</b>	<b>Total Block Area (Sq. Kms.)</b>
Chhattisgarh	14	206.98
Jharkhand	26	110.19
Odisha	18	156.83
Madhya Pradesh	23	286.32
Maharashtra	9	104.08
West Bengal	3	43.18
Assam	2	2.86
Arunachal Pradesh	1	0.92
<b>Total</b>	<b>96</b>	<b>911.36</b>

(b) & (c) Yes, there has been displacement of the local population including tribals due to commercial coal mining. The Government of India has established several frameworks to address the displacement of people due to coal mining. The Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act (RFCTLAR&R), 2013 ensures fair compensation, mandates Social Impact Assessments, and provides for livelihood restoration and basic amenities. The project displaced families are given compensation of land acquisition and Rehabilitation & Resettlement accordingly. The Forest Rights Act, 2006 safeguards tribal rights over forest lands.

(d) Revenue generated through revenue sharing model (monthly payment along with upfront amount) accrued to State Govts. State-wise details of revenue (monthly payment along with upfront amount) is as under:

<b>State</b>	<b>Revenue till Nov, 2024 (in Rs Crores) (Monthly payment and upfront amount)</b>
Chhatisgarh	1644.83
Jharkhand	567.06
Madhya Pradesh	545.73
Maharashtra	143.26
Odisha	852.09
West Bengal	93.60
Assam	0.18
Arunachal Pradesh	6.86
<b>Total</b>	<b>3853.61</b>

(e) & (f) Yes. After the introduction of auction of coal blocks for commercial purpose in June 2020, a total of 96 coal blocks have been successfully allocated till date. Out of these allocated 96 blocks, 12 blocks have got Mine opening Permission and 9 have started actual coal production. This has led to employment opportunity to ~7400 persons. As per an estimate, all these 96 mines have employment potential for ~3 lakh persons at their full production capacity.

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